CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 62/341/2021

This the 26th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mrs. Fouzia Nabi (Aged 40 years) W/o Abdul Waheed Shah Haqani) R/o Lasipora Khag District Budgam

.....Applicant

(Advocate:- Mr. Sheikh Manzoor)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner Secretary to Govt. School Education Department, Civil Secretariat Srinagar/Jammu-180001.
2. Director, School Education Kashmir-190001
3. Chief Education Officer, Budgam-191111
4. Chief Education Officer, Bandipora-193502
5. Zonal Education Officer, Khag Budgam-193411
6. Zonal Education Officer, Bandipora-193502.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the applicant was appointed in the School Education Department, District Bandipora and subsequently after her regularization as General Line Teacher, the applicant got married in Khag District Budgam. The applicant filed an application before the respondents seeking transfer on marriage grounds which was considered by virtue of order dated 11.10.2017 and the applicant was transferred on deployment to District Budgam. The applicant was adjusted in Primary School Khalpora Zone Khag. However, since the period of deployment has

expired, the applicant preferred a fresh representation before the respondents which is still pending for consideration before the respondents.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the representation dated 10.01.2021 (Annexure No. IV to the O.A.) and pass a reasoned and speaking order within a stipulated time frame and till the any decision is taken on her representation, she may not be relieved from her present place of posting.

3. We have heard Mr. Sheikh Manzoor, learned counsel for the applicant and Mr. Sudesh Magotra, learned Deputy Advocate General and perused the records.

4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 10.01.2021 (Annexure No. IV to the O.A.) preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within seven days from the date of receipt of certified copy of this order. Till a decision is taken on the representation, the applicant be not relieved from the place of posting, if not already relieved.

5. Learned D.A.G. is directed to inform the respondents about the present order.

6. It is made clear that we have not entered into the merits of the case.

7. There shall be no order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun